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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 18th December, 1975.

NOTIFICATION
INCOME TAX

NO. 1167 (F.No.404/98/75-ITCC): In exercise of the powers conferred under sub-section (111) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Swaminathan, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of shri E.P. Aswale, made under Notification No. 701 (F.No.404/15/74-ITCC) dated 14th August, 1974 is hereby cancelled with immediate effect.

3. This Notification shall come into force with immediate effect.

sd/-
(V.P. Mittal)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 1168 (F.No.404/98/75-ITCC):

Copy forwarded to:-

1. The Commissioner of Income-tax, Vidharba & Marathwada, Nagpur
2. All Directors of Inspection.
3. The Director (O&MS), New Delhi.
4. The Chief Secretary, Government of Maharashtra, Bombay.
5. The Accountant General, Maharashtra, Bombay.
6. Bulletin Section.
7. Guard File.

R.L. Malhautra
(R.L. Malhautra)
Section Officer